April, 2026

Newsletter

e-Committee, Supreme Court of India

Key Updates

- ***National Conference on "Judicial Process Re-Engineering and Digital Transformation" organised by the e-Committee, Supreme Court of India in collaboration with the Department of Justice, Government of India***
- ***Gujarat High Court Unveils Major AI Policy and Tech Upgrades***
- ***Karnataka High Court Launches Judicial Transfer Management System (JTMS)***
- ***High Court of Kerala Rolls Out Massive Digital Overhauls and DCMS Upgrades***
- ***Patna High Court: Launch of the Bihar Judicial Academy Portal***
- ***High Court of Meghalaya: Digital Initiatives & Training Updates***
- ***High Court of Rajasthan: Key Digital Upgrades & Modernization Initiatives***

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New Delhi - 110001

Website: https://ecommitteesci.gov.in/publication-type/newsletters/

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NATIONAL CONFERENCE ON "JUDICIAL PROCESS RE-ENGINEERING AND DIGITAL TRANSFORMATION" *EMPOWERING THE JUSTICE SYSTEM BY REVIEWING THE PAST, RE-ENGINEERING THE PRESENT, REDEFINING THE FUTURE*

The eCommittee of the Supreme Court of India, in collaboration with the Department of Justice, organised the **National Conference on Judicial Process Re-engineering and Digital Transformation** *Empowering the Justice System by Reviewing the Past, Re-engineering the Present, Redefining the Future* on **11 and 12 April 2026**. The two-day conference brought together Judges of the Supreme Court of India, Chief Justices and

Judges of various High Courts, Central Project Coordinators, members of High Court IT Committees, senior officials from the Department of Justice and the Ministry of Home Affairs, representatives from the National Informatics Centre (NIC), Registrars General and other stakeholders to deliberate on the future of technology-enabled justice delivery under **eCourts Phase III**.

The Conference was inaugurated by **Hon'ble Shri Justice Surya Kant, Chief Justice of India**, who released the **Biennial Report on Phase III of the eCourts Project** and articulated the vision of a "natively digital" judiciary that is paperless, efficient and citizen-centric.

The inaugural session also witnessed the launch of four major digital initiatives:

- **eCourts Single Sign-On (SSO) Service Portal**
- **Electronic Delivery of Summons through Email**
- **Integration of eCourts with ePrisons**
- **eCourts Services Mobile App Version 4.0**.

Across five thematic working sessions, participants deliberated on judicial process re-engineering, international best practices, management of electronic evidence, digital inspection of court records, technology-enabled case and surety management and the responsible use of Artificial Intelligence in judicial administration. The discussions consistently emphasised that technology must strengthen and not replace judicial decision-making while improving efficiency, accessibility and transparency in the justice delivery system.

A notable feature of the Conference was the session on the international perspective, where **Hon'ble Mr. Justice Aidan Xu** of the Singapore High Court shared Singapore's experience in judicial digital transformation. Drawing upon

initiatives such as **eLitigation** and the **Future Case Management System** (**FCMS**), the session underscored the importance of adopting a problem-centric approach to technological innovation. The exchange of international best practices enriched the discussions on judicial process re-engineering and reaffirmed the value of cross-jurisdictional collaboration in building a modern technology-enabled justice delivery system.

A major highlight of the Conference was the exhibition of innovative technology initiatives by various High Courts, showcasing locally developed digital solutions in areas such as case management, digitisation, electronic evidence, accessibility and citizen-centric services. The exhibition facilitated the sharing of best practices and reinforced the collaborative approach underpinning the implementation of **eCourts Phase III**.

The Conference concluded with a commitment to judicial process re-engineering and digital transformation, reaffirming the vision of a modern, interoperable and technology-enabled judiciary that delivers accessible, efficient and transparent justice. The deliberations reinforced the goal of establishing ***Integrated Digital Courts*** through end-to-end digital workflows and responsible adoption of emerging technologies. The Conference laid a strong foundation for the continued implementation of eCourts Phase III and the evolution of a future-ready justice delivery ecosystem.

For a comprehensive account of the proceedings of the National Conference, please refer to the detailed report available at the link below: https://ecommitteesci.gov.in/report-on-national-conference-on-judicial-process-re-engineering-and-digital-transformation/

Andhra Pradesh Judicial Academy: Unprecedented Scale in Statewide Digital Literacy

Demonstrating its massive reach, the **Andhra Pradesh Judicial Academy** conducted an exhaustive series of training programs for thousands of stakeholders across the state.

Judicial Officer Upskilling on Cyber Crime: In mid-March, the Academy hosted two critical offline sessions (ECT_14_2025 and ECT_17_2025) for 62 newly recruited Civil Judges (Junior Division) and District Judges (Entry Level). Led by Cyber Crime Inspector Sri Nissar Basha and retired IPS Officer Sri E. Damodar, these sessions utilized real-life case studies and simulation exercises. Officers were trained on navigating cross-border cyber offences, digital arrests, handling digital evidence and understanding the responsibilities of Internet Service Providers.

The Academy also achieved unprecedented reach in late March and April by activating its network of Master Trainers across 13 districts.

- ***Advocate Training (ECT_7_2025):*** Utilizing a hybrid model, Advocate Master Trainers reached an incredible 796 Advocates and clerks. These practical sessions demystified the eCourts project, offering step-by-step guidance on document scanning, e-filing portal registration and VC tool utilization.
- ***Administrative Staff Training (ECT_5_2025 & ECT_8_2025):*** On April 4, a staggering 2,280 participants, comprising Court Managers, Process Servers and Administrative Head Staff were trained by Judicial Officer Master Trainers. This exhaustive program covered Stathub, JOEC, CIS I & II, Pre-Trial modules, electronic hardware management and process re-engineering, ensuring the backbone of the district judiciary is fully digitally literate.

By combining large-scale district participation with the guidance of these resource persons, the Academy ensured that court staff and administrative leaders were equipped with practical skills in NSTEP processes, ICT integration and managerial best practices, reinforcing Andhra Pradesh's commitment to a digitally empowered judiciary.

Chandigarh Judicial Academy: Massive Virtual Refresher for Process Servers and Court Staff Across Punjab & Haryana

The **Chandigarh Judicial Academy** executed a highly impactful and large-scale virtual capacity-building initiative on April 18, 2026. Operating under the ECT_08_2026, this comprehensive one-day online "Refresher Programme for Court staff and NSTEP training" was hosted seamlessly via Microsoft Teams. The initiative achieved an extraordinary turnout, successfully training 1,854 vital grassroots judicial personnel. The curriculum was precision-targeted for members of the Nazarat Branch, Process Servers and Civil Ahlmads operating across the states of Punjab and Haryana. These exhaustive technical sessions were expertly led by specialised regional IT personnel, Sh. Paramveer, System Officer of Kapurthala and Sh. Simirjit Singh, System Officer of Moga. Their instruction focused heavily on modernizing daily administrative efficiency and delivering targeted modules that broke down the operational mechanics of different technology initiatives in the Indian Judiciary.

Gujarat State Judicial Academy: Extensive Registry Staff Refresher and Annual District Judges Conference

In April 2026, the **Gujarat State Judicial Academy** hosted two major programmes reflecting its dual focus on judicial officers and registry staff. On 4 and 5 April 2026, the Academy, in collaboration with the High Court of Gujarat, convened the *Annual Conference of Judges of the District Judiciary* at the High Court Auditorium. Themed *"Re-Shaping Dispensation of Justice – Transcending the Narratives"*, the two-day event brought together judicial officers from across the state.

The inaugural session featured addresses by Hon'ble Judges of the Supreme Court of India and the High Court of Gujarat, alongside the launch of key initiatives including the AI Policy for the Gujarat Judiciary and the Free e-Certified Copy facility. Panel discussions across sessions explored the role of digital tools, societal expectations and strategies for reshaping justice delivery, with contributions from senior judges of the High Court.

The Gujarat State Judicial Academy conducted impactful training programmes for both judicial officers and High Court staff. On 4 and 5 April 2026, the Academy organized *ECT-13-2025* and *ECT-16-2025* as a two-day programme delivered in physical and online modes. These sessions were designed for the Judicial Officers of the State and successfully engaged more than 1,000 participants, reflecting the Academy's commitment to blended learning and large-scale capacity building.

Later in the month, on 18 April 2026, the Academy held two batches of the *ECT-15-2025* refresher programme in physical mode for the Staff of the High Court of Gujarat. *Batch-9* included 49 participants, while *Batch-10* trained 48 participants, ensuring targeted skill enhancement for registry staff.

Himachal Pradesh Judicial Academy: Virtual Master classes for Continuous Advocate Education

Embracing remote learning methodologies, the **Himachal Pradesh Judicial Academy** deployed quick and impactful virtual training programs specifically aimed at the legal community throughout April. Conducted under the ECT_04_2025, these one-hour online training modules focused strictly on mastering "*e-Filing and e-Courts Services*". The initiative was split into two highly accessible sessions: the first was held on April 8, 2026, successfully training 103 Advocates and Advocate Clerks. This was followed by a second session on April 17, 2026 which captured an additional 95 legal professionals. It ensures widespread understanding of the judiciary's foundational online services without disrupting their daily practice.

Jharkhand Judicial Academy: Empowering the Legal Fraternity through Concentrated Offline Sessions

To ensure the Bar Association is seamlessly integrated into the digital transformation, the Judicial Academy Jharkhand dedicated a full week to legal practitioners. Held between April 12 and April 19, 2026, under the unified training codes ECT 4 and ECT 7, the Academy facilitated a massive one-day offline training drive. The target group comprised an incredible 750 Advocates and Advocate Clerks representing multiple jurisdictions. Utilizing the expertise of dedicated Advocate Master Trainers, the curriculum was meticulously crafted to familiarize the learned lawyers with the broader eCourts project, the distinct advantages of e-Filing usage, seamless system access and the utilization of software tools, particularly the N-Step application, to improve daily litigation practices.

Meghalaya State Judicial Academy: Judicial Digital Infrastructure and e-Courts Training Programme

The **Meghalaya State Judicial Academy** implemented two major offline programs on 18 April 2026 at Shillong to bridge operational gaps between court staff and legal professionals.

- ***District Judiciary Infrastructure Training (ECT_11_2025):*** Master Trainer Shri F.S. Sangma conducted a 2 hour technical orientation for 18 staff members of the District & Sessions Court, Baghmara. The instruction emphasized the mechanics of feeding metadata into the Case Information System (CIS), tracking complex case statuses and utilizing the National Judicial Data Grid (NJDG).
- ***Bar Association Familiarization (ECT_4_2026 & ECT_12_2026):*** Shri F.S. Sangma extended his expertise to 11 practicing advocates from the Baghmara Bar Association during a separate 2 hour block. This session provided comprehensive live demonstrations on e-filing portal, scanning and general electronic case management systems.

Tamil Nadu State Judicial Academy: Technical Empowerment for Staff & Officers

In a dedicated effort to enhance digital proficiency, the **Tamil Nadu State Judicial Academy** facilitated a comprehensive one-day physical training initiative on April 25, 2026. Operating under the specific training modules ECT 13 and ECT 16, the Academy successfully upskilled 155 Judicial Officers drawn from seven distinct districts. The exhaustive session was guided by Master Trainers alongside the respective District System Officers.

The curriculum was heavily focused on the practical and operational aspects of the digital judiciary, with in-depth instruction provided on the Case Information System (CIS), the National Service and Tracking of Electronic Processes (NSTEP), E-Summons, the Inter-operable Criminal Justice System (ICJS) and various pre-trial applications.

Uttarakhand Judicial & Legal Academy: District-Specific Refresher on Vital Digital Tools and Change Management

To ensure administrative personnel are keeping pace with these technological upgrades, the **Uttarakhand Judicial & Legal Academy** (**UJALA**) in Nainital conducted a highly specific training module on April 26, 2026. Conducted under the banner of ECT_9_2026, this one-day physical "Refresher Programme" was organized exclusively for the court staff of the Rudraprayag district.

A total of 47 participants attended the session, which was expertly facilitated by Shri Anoop Singh (Joint Registrar IT/CPC), Sri Ravindra Joshi (Officer-in-Charge, NIC) and Sri Vijay Singh (Developer). The training focused heavily on the mechanics of e-Prison, e-Sakshya and e-Pay, while also detailing Civil and Criminal Process Generation through NSTEP and Roznama.

West Bengal Judicial Academy: Focused Capacity Building for Island Jurisdictions

On April 30, 2026, the **West Bengal Judicial Academy** successfully executed a targeted initiative to bolster the technical capacity of the judicial workforce in the Andaman & Nicobar Islands. Recognizing the unique logistical and geographical challenges of these islands, the Academy conducted two specialized parallel training programs tailored to meet the distinct operational needs of registry and maintenance staff.

- ***Registry and Paperless Workflows (ECT_15):*** This 6 hour intensive program brought together 12 staff members of the Hon'ble Circuit Bench of Andaman & Nicobar Islands. Spearheaded by Partha Sakha Adhikari (Software Developer, High Court, Calcutta), the curriculum extensively outlined CIS 1.0 architecture, the specific role of the Registry in e-filing, open-source office suites, PDF customization tools for paperless operations, data management, and hybrid hearing methodologies.
- ***Hardware and Network Administration (ECT_11):*** Running concurrently for 6 hours, this specialized session targeted 41 staff members of the District Court of Andaman & Nicobar Islands. Resource person Prince Srivastava (District System Administrator, City Sessions Court, Calcutta) provided technical instruction on system hardware and software maintenance, local Area Network (LAN) topologies, data replication and video conferencing equipment setup.

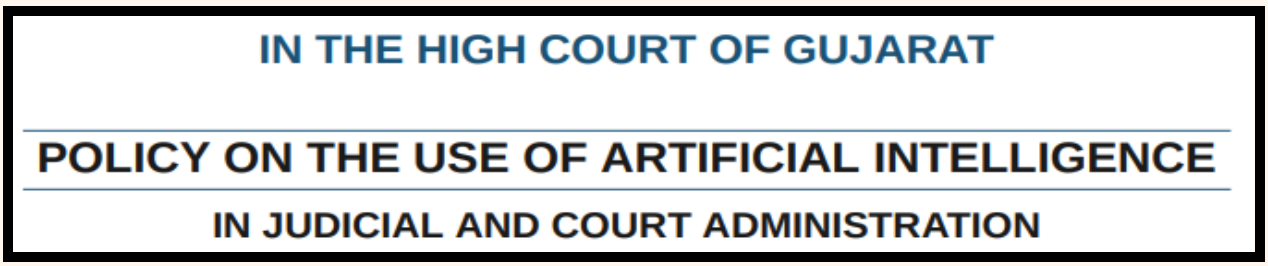
High Court Tech Roadmap

Enhancing Execution Procedures: Delhi Judicial Academy Training Initiative

The **Delhi Judicial Academy**, under the directions of the Hon'ble High Court of Delhi, organized a specialized online training programme on *Execution of Warrants, carrying out Attachment, Sale and other Official Duties for Executing Orders of the Execution Court*. The programme was designed for Bailiffs, In-charges and Nazirs of the District Courts, covering half of the total strength in two post-lunch sessions. Conducted through the Webex Meeting Platform at the respective District Court Complexes, the training was held on 25th February 2026 (Wednesday) and again on 21st April 2026 (Tuesday). The April session successfully engaged participants in structured modules and equipped them with practical knowledge.

Gujarat High Court Unveils Major AI Policy and Tech Upgrades

Policy on the Use of Artificial Intelligence in Judicial and Court Administration



The High Court of Gujarat has published **"POLICY ON THE USE OF ARTIFICIAL INTELLIGENCE IN JUDICIAL AND COURT ADMINISTRATION"** on the official website of the High Court of Gujarat. The said policy is available at https://gujarathighcourt.nic.in/hccms/sites/default/files/miscnotifications/Policy%20on%20the%20use%20of%20Artificial%20Intelligence%20in%20the%20Judicial%20and%20Court%20Administration.pdf

Implementation of the eShakshya Portal

As per the provision of Bharatiya Nagarik Suraksha Sanhita, 2023, the State Government in consultation with the High Court of Gujarat, has published Notification No. HD/SB.5/BNS/102025/GoI-15, dated 30/06/2025, regarding eShakshya Management in the State of Gujarat which is available at the following link: https://home.gujarat.gov.in/upload/HomeNotification3_10122025.pdf. As per the directions and guidelines of the Hon'ble the Chief Justice and Hon'ble Judges of the IT Committee,

eShakshya platform has been implemented for the Gujarat District Judiciary and all the Judicial Officers of the Gujarat District Judiciary have been directed to use the eShakshya portal viz. https://icjs.gov.in/esakshya/ with the their respective accounts as required under the law including for viewing uploaded evidence.

Pilot implementation of the Nyaya Shruti Platform

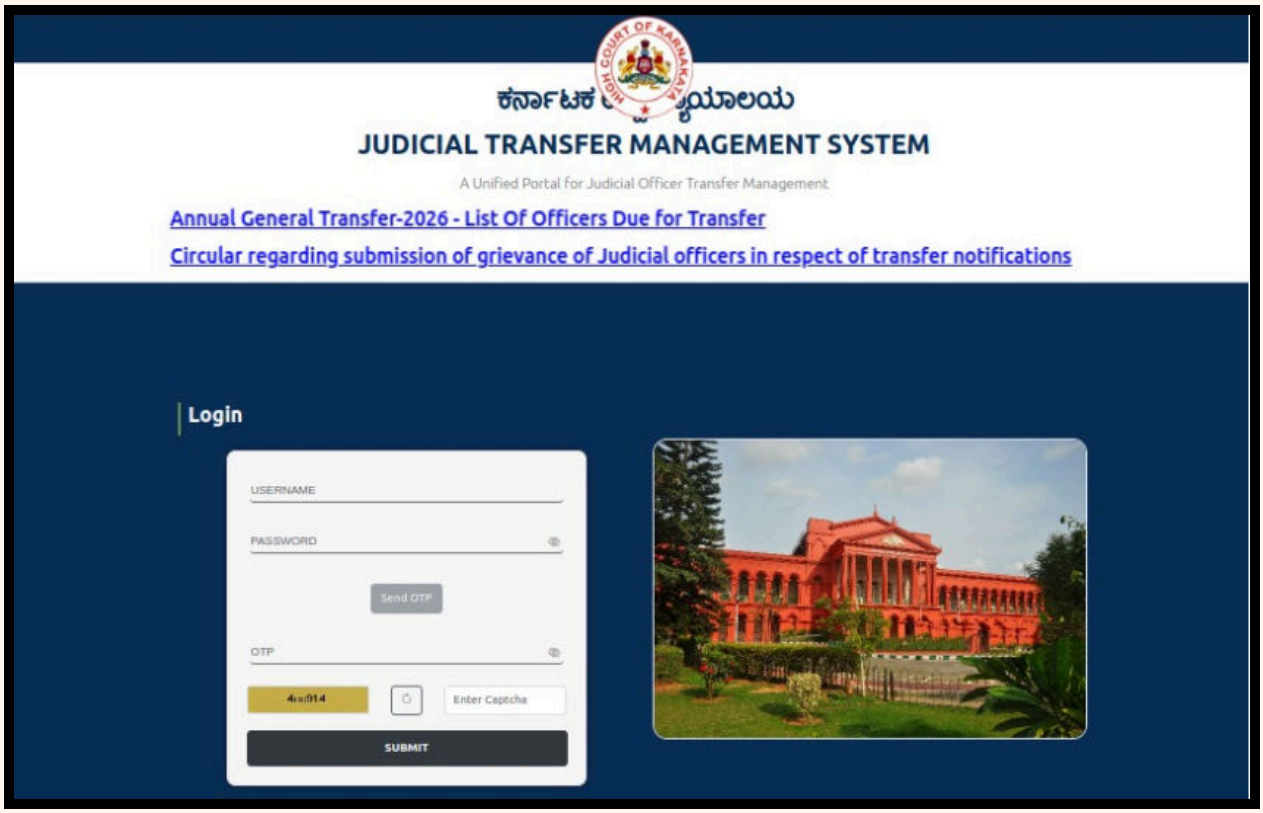
By the directions and guidelines of the Hon'ble the Chief Justice and Hon'ble Judges of the IT Committee, Nyaya Shruti platform has been implemented in 10 Courts of the Gujarat District Judiciary, on pilot basis.

Inventory Management with Online Requisition System

Under the guidelines of Hon'ble Chief Justice, the "**Inventory Management with Online Requisition System**", has been developed and deployed whereby various Departments of the High Court can make requisition of various stationery items through this "Inventory Management with Online Requisition System", instead of the physical requisition slips.

Karnataka High Court Launches Judicial Transfer Management System (JTMS)

Judicial Transfer Management System (JTMS)



The Judicial Transfer Management System (JTMS) marks a transformative step in judicial administration within the Karnataka State Judiciary. By automating the transfer process and implementing the Transfer Guidelines 2026 through constraint-based algorithms, the High Court of Karnataka has eliminated manual procedures, ensuring fairness, transparency and efficiency in the transfer and posting of judicial officers.

System Integration & Security

The JTMS operates on a secure, data-integrated framework, offering a seamless experience for judicial officers:

- *Secure Authentication:* Officers log in using their unique JO Code with OTP verification, linked to mobile and email data from the CIS Master.
- *Data-Driven Accuracy:* Live API integration with JORTS retrieves complete posting and service history automatically.
- *Service Transparency:* Officers receive a verified Service History Report (PDF) with their official photograph before applying.

Zonal Restrictions & Geo-Distance Logic

To ensure equitable talent distribution and adherence to policies, JTMS applies advanced geographic constraints:

- *Zonal Division:* Karnataka is divided into seven zones, with transfer restrictions enforcing diverse experience across the state.
- *Geo-Distance Algorithm:* Calculates precise distances between current and potential postings.
- *Automated Validation:* Integrates JORTS history and geographic data to instantly apply guidelines and eligibility criteria.

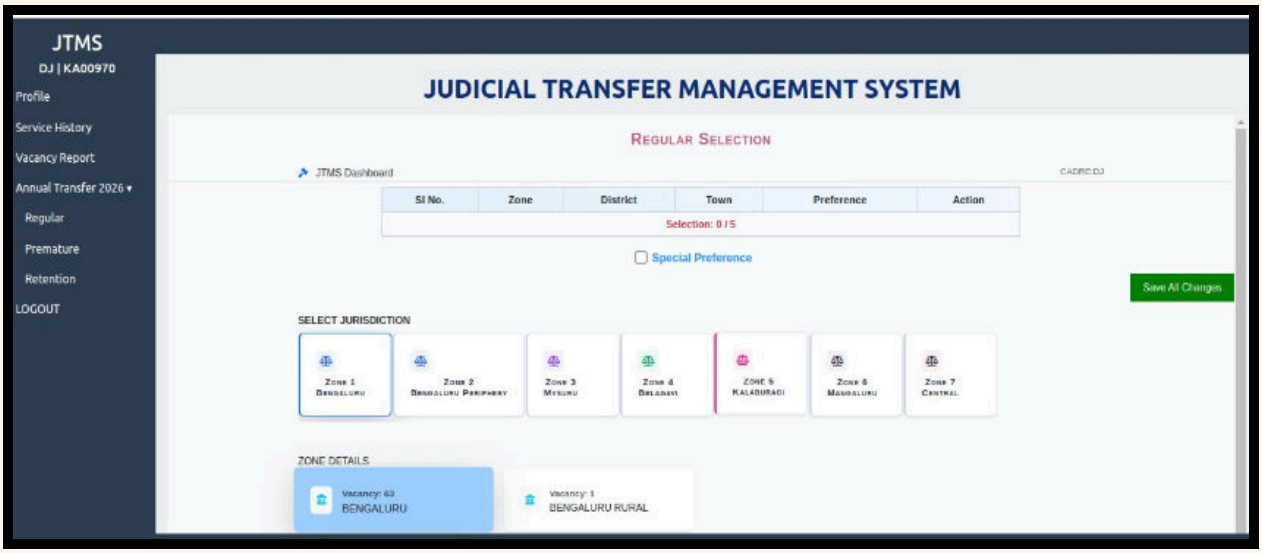
Transfer Classification

The JTMS categorizes transfers into three main tracks to meet the judiciary's varied needs:

- *Regular Transfer:* Based on tenure and seniority, including spouse postings or medical needs.

- *Premature Transfer:* For exceptional circumstances such as marriage, childbirth or disability
- *Retention:* Allows officers to remain at their station for reasons like children's education or nearing superannuation.

Committee Oversight & Allocation Workflow

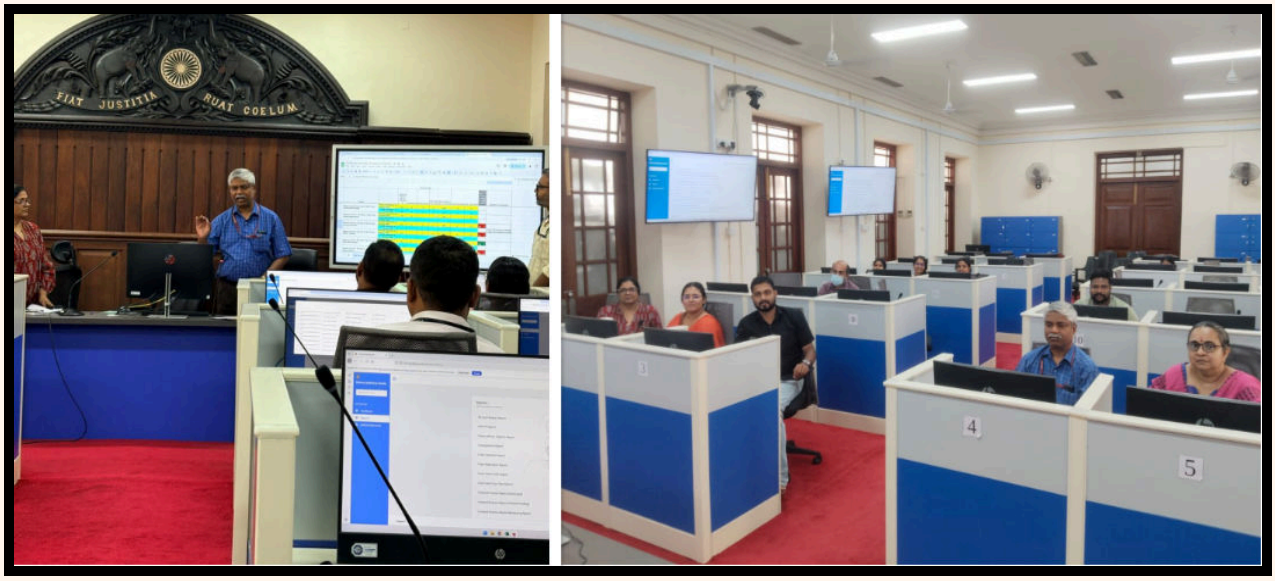


The system harmonizes administrative requirements with algorithmic precision:

- *Committee Review:* Sensitive cases of premature transfers, retentions and special requests are reviewed by the Hon'ble Committee.
- *Automated Allocation:* Once approved, JTMS executes allocations based on transfer type, zonal restriction and geo-distance logic.
- *Grievance Redressal:* A dedicated portal allows officers to raise concerns for final review by the Committee.

High Court of Kerala Rolls Out Massive Digital Overhauls and DCMS Upgrades

Training and demonstration programme on Judicial Statement Generation



The IT Directorate conducted a training and demonstration programme on Judicial Statement Generation, following the readiness of 27 automated statements and the proposed rollout of 24 additional statements by the IT Technical Cell. The programme featured a live demonstration of automated report generation. Participants were provided hands-on exposure to the reporting module, enabling practical understanding of the process. An interactive session was conducted to clarify doubts, gather feedback and receive suggestions for further system improvement, ensuring better adoption of the digital reporting framework. The session was held on 07 April 2026 , with participation of concerned officers and controlling officers of the Statement Wing of the High Court.

Basic Computer Application Training Programme for the staff attached to Hon'ble Judges

Basic Computer Application Training Programme was conducted for the staff attached to the Hon'ble Judges to enhance their efficiency, accuracy and professionalism in judicial administrative support functions. The training programme was held on 22.04.2026 and 23.04.2026 at the IT Training Hall, High Court.

Around 120 staff members participated in the programme, which was conducted in four batches. Each batch underwent a half-day training session, scheduled from 10:30 AM to 1:00 PM and from 2:00 PM to 4:30 PM.

New features and enhancements in the DCMS

Judge Management System

A new Judge Management System module has been introduced in DCMS to facilitate structured management of administrative details relating to Hon'ble Judges. The module enables entry and maintenance of leave details, transfer information, and assignment of Judge In-charge within the system. Users can record leave by specifying the duration, session (forenoon, afternoon, or full day), and calculate the total number of leave days within the system. In the case of transfers, relevant details can be entered with appropriate remarks. The module also mandates selection of a Judge In-charge during leave periods to ensure continuity in court functioning. All entered records are maintained within the system and are available for reference, thereby improving transparency, administrative control, and streamlined judicial management workflows.

Advocate Clerk Management Module

A new Advocate Clerk Management module has been introduced in DCMS to enable advocates to map and assign registered clerks to assist in various filing processes, including case, petition, document and caveat filings. Assigned clerks can complete filing steps through their dashboard, while advocates can monitor progress and perform final submission through OTP authentication. This feature improves workflow efficiency while ensuring accountability and control at the advocate level.

Target Module for Family Courts

The Target Module has been enhanced with new features to improve monitoring and reporting of court performance.

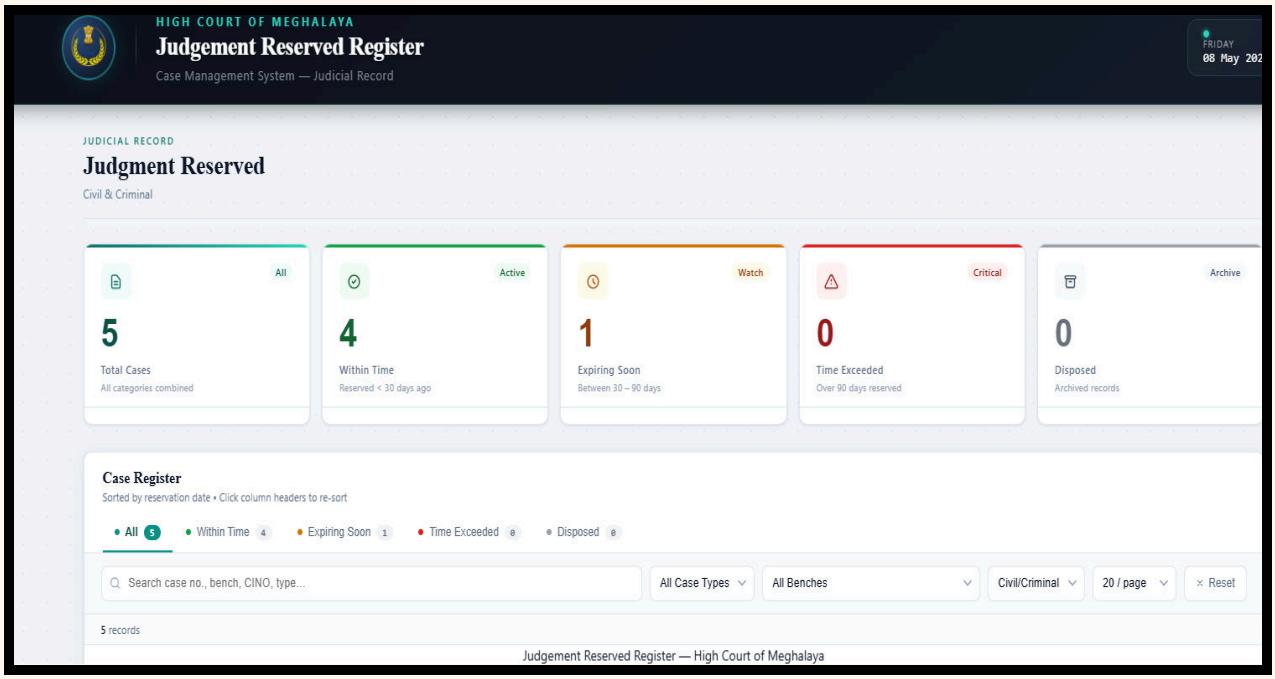
- *View Category Pendency:* Enables viewing of category-wise pendency distribution for Family Courts, with an option to generate a PDF report.
- *Generate Report:* Provides detailed target reports for the selected year, including annual, half-yearly, and quarterly views, along with information on oldest and disposed cases.
- Target Fixation: Displays targets set for each category, covering both old and other cases.
- *Target Achievement Report:* Shows the percentage of targets achieved by each court, organized category-wise for better analysis.

Advocate Stipend Fee Incorporation

In compliance with the Kerala Advocates' Welfare Fund (Amendment) Act, 2026, provisions have been incorporated in DCMS to facilitate collection of the Advocate Stipend Fee along with the Advocates' Welfare Fund contribution during filings. The payment option has been integrated across key modules including Vakalath Filing, Case Filing, Petition Filing and Caveat Filing, ensuring uniform implementation of the statutory requirement across all filing workflows. The system currently allows manual entry of the applicable amounts based on the number of advocates engaged in a matter. Further improvements are under consideration to introduce automated calculation of the payable amount, ensuring consistency, reducing errors and simplifying compliance.

High Court of Meghalaya: Digital Initiatives & Training Updates

Judgment Reserved Dashboard



A new software patch has been deployed to capture both Judgment Reserved and Judgment Pronounced dates. Building on this, a dedicated dashboard has been developed to track cases where judgments remain pending.

The dashboard highlights three categories: cases where judgments have not been pronounced within three months of reservation, those pending beyond three months and cases approaching the expiry of the three-month window.

Additional fields such as bench details, case type (civil/criminal), last hearing date and reserved date are also integrated, ensuring comprehensive monitoring and timely judicial follow-up.

Hands-On Training on Nyay Shruti

On 30 April 2026, hands-on training was provided to the Bench Assistant of the Court of Judicial Magistrate at Sohra to ensure the effective implementation of *Nyay Shruti*. This initiative strengthened practical understanding and facilitated smoother adoption of the system at the court level.

What is Nyay Shruti?

Nyay Shruti is a specialized application and framework launched under India's Inter-operable Criminal Justice System (ICJS) and the eCourts Project. It is an advanced video conferencing (VC) and electronic communication system designed explicitly for judicial proceedings. It legally and logistically enables virtual appearances and testimonies.

Patna High Court: Launch of the Bihar Judicial Academy Portal

On 17 April 2026, the Hon'ble Chief Justice of Patna High Court, in the august presence of Hon'ble Mr. Justice Rajeev Ranjan Prasad, Judge-cum-J.A.D-II, Patna High Court and Chairman of the Bihar Judicial Academy, along with other distinguished Hon'ble Judges of the Patna High Court, formally launched the official website of the Bihar Judicial Academy. The website has been hosted on a new, independent and secure cloud server, marking a significant step toward strengthening digital infrastructure and enhancing accessibility to judicial training resources.

High Court of Rajasthan: Key Digital Upgrades & Modernization Initiatives

Expansion of e-Sewa Kendras to Six New Locations

To strengthen citizen-centric services and facilitate advocates, litigants and other stakeholders six new digitally equipped e-Sewa Kendras have been established across five Judgeships at: *Beawar Court Complex, Barmer Court Complex, New Court Building Bikaner, Khajuwala Court Complex, Hanumangarh Court Complex* and *ADJ No.1 Gangapur City Court Complex*.

These centres provide a wide range of digital services, including video conferencing for remote participation in proceedings, access to case status, cause lists, orders and judgments, as well as e-filing and e-payment facilities. All six e-Sewa Kendras were formally inaugurated and became operational in April 2026, marking a significant step toward accessible and technology-driven justice delivery.

Launch of the Uniform Case Registration Number (URN) System

On 25 April 2026, the Hon'ble Mr. Justice Surya Kant, Chief Justice of India inaugurated the Uniform Registration Number (URN) system for the Rajasthan High Court. This pioneering initiative introduces a single unified case number applicable to both the Principal Seat at Jodhpur and the Bench at Jaipur marking a significant step toward administrative efficiency and digital modernization. Previously, the High Court maintained distinct databases, separate case types and independent

numbering systems across its benches. With the URN, case types, numbering and classification codes have been standardized into one unified structure, ensuring clarity and eliminating redundancy. The system's key features include centralized case management, streamlined case flow, enhanced transparency, improved accessibility of citizen-centric services and stronger system integration. Notably, the URN system is the first-of-its-kind among High Courts with multiple benches using the Case Information System (CIS) and it will be prominently displayed on the official website of the Rajasthan High Court, reinforcing transparency and accessibility.

Implementation of Aadhaar OTP based e-Hastakshar Facilities

The technical team of the Rajasthan High Court has successfully implemented an Aadhaar OTP-based e-signing facility in CIS 4.0 enabling the signing of processes, orders and judgments directly through a browser-based system. Previously, only the USB digital signature token method was available for such purposes. The facility was introduced through a CIS patch released by the Hon'ble e-Committee, Supreme Court of India, tested at a pilot location and subsequently rolled out across all district courts of Rajasthan. With this enhancement, summons, processes and judicial orders can now be authenticated using Aadhaar-based e-signing (e-Hastakshar) in addition to the existing USB token method. This feature is particularly valuable for validating PDF documents, including certified copies issued under the e-True Copy module.

Statewise e-Initiatives Rollout Status as on 30.04.2026

Number of Cases Facilitated through Video Conferencing Platform

S. no.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	333990	876852	1210842	150	32650	32800
2	Andhra Pradesh	22350	883280	905630	1375	2868	4243
3	Bombay	100285	62433	162718	4110	12923	17033
4	Calcutta	133711	667652	801363	2008	7789	9797
5	Chhatishgarh	108	9694	9802	108	9694	9802
6	Delhi	61467	519039	580506	216	144173	144389
7	Gauhati- Assam	15113	233187	248300	64	5142	5206
8	Gauhati- Arunachal Pradesh	130	1187	1317	58	50	108
9	Gauhati- Mizoram	607	7090	7697	13	314	327
10	Gauhati- Nagaland	620	7255	7875	39	61	100
11	Gujarat	131626	1451923	1583549	529	5953	6482
12	Himachal Pradesh	15218	233262	248480	124	1612	1736
13	Jammu & Kashmir	26709	14784	41493	299	4686	4985
14	Jharkhand	29049	424478	453527	180	7271	7451
15	Karnataka	81657	128990	210647	2140	1814	3954
16	Kerala	29390	805181	834571	14682	5486	20168
17	Madhya Pradesh	73510	852938	926448	4117	15515	19632
18	Madras	155712	1258033	1413745	2922	8908	11830
19	Manipur	5559	11842	17401	376	409	785
20	Meghalaya	572	9783	10355	178	1276	1454
21	Orissa	2299	722437	724736	1363	4371	5734
22	Patna	84449	1476619	1561068	79	38019	38098
23	Punjab & Haryana	106530	1855567	1962097	3280	65291	68571
24	Rajasthan	64892	153681	218573	743	3926	4669
25	Sikkim	260	2951	3211	43	659	702
26	Telangana	85018	52152	137170	3960	821	4781
27	Tripura	1105	35963	37068	18	1123	1141
28	Uttarakhand	12168	244692	256860	171	1117	1288
	TOTAL	**1574104**	**13002945**	**14577049**	**43345**	**383921**	**427266**

Status of Implementation of Rules of Video Conferencing as on 30.04.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 30.04.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 30.04.2026

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	27656	237451	265107	546	1615	2161
2	Andhra Pradesh	2442	31185	33627	1231	0	1231
3	Bombay	7465	93671	101136	6018	68487	74505
4	Calcutta	7622	54673	62295	1008	131	1139
5	Chhatishgarh	37	402	439	35	339	374
6	Delhi	6393	113687	120080	6350	45924	52274
7	Gauhati- Assam	1664	12642	14306	44	2009	2053
8	Gauhati- Arunachal Pradesh	130	1187	1317	Nil	Nil	Nil
9	Gauhati- Mizoram	95	776	871	Nil	Nil	Nil
10	Gauhati- Nagaland	97	424	521	NA	NA	NA
11	Gujarat	9186	137429	146615	126	7371	7497
12	Himachal Pradesh	8242	36887	45129	200	2043	2243
13	Jammu & Kashmir	1545	25688	27233	161	14784	14945
14	Jharkhand	3973	50591	54564	0	80	80
15	Karnataka	12241	109115	121356	732	27223	27955
16	Kerala	5307	57365	62,672	5297	54532	59829
17	Madhya Pradesh	15760	69318	85078	13903	2277	16180
18	Madras	41995	103588	145583	4675	50310	54985
19	Manipur	210	1387	1597	210	1240	1450
20	Meghalaya	163	516	679	0	0	0
21	Orissa	7466	45346	52812	1768	1806	3574
22	Patna	11904	60764	72668	11904	22272	34176
23	Punjab & Haryana	27188	191034	218222	7082	16904	23986
24	Rajasthan	21511	145883	167394	10164	1681	11845
25	Sikkim	17	300	317	17	138	155
26	Telangana	10098	34412	44510	269	10852	11121
27	Tripura	171	10160	10331	48	2225	2273
28	Uttarakhand	2176	16695	18871	3	467	470
	TOTAL	**232754**	**1642576**	**1875330**	**71791**	**334710**	**406501**

Status of Implementation of e-Sewa Kendras as on 30.04.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	124	127
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	49	50
5	Chhatishgarh	Yes	1	Yes	92	93
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	30	31
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	37	38
13	Jammu & Kashmir	Yes	2	Yes	26	28
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	232	235
18	Madras	Yes	2	Yes	310	312
19	Manipur	Yes	1	Yes	22	23
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	101	102
23	Punjab & Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	26	28
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	97	98
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	**28**	**44**	**28**	**2521**	**2565**

Status of Implementation of e-Payments as on 30.04.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 30.04.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	Yes
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**28**
	Not Implemented	**0**

Statistics of Virtual Courts as on 30.04.2026

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1.	Assam(Traffic Department)	21888	4785	26674	5941	20733
2.	Assam(Transport Department)	0	6	6	1	5
3.	Chandigarh(Traffic Department)	1529009	37233	1566132	15570	1550562
4.	Chhattisgarh(Traffic Department)	24928	27815	52745	12222	40523
5.	Chhattisgarh(Transport Department)	1479	1228	2707	192	2515
6.	Delhi(Traffic Department)	8810878	333175	9144066	91204	9052862
7.	Delhi(Notice Department)	21571650	527857	22099530	192946	21906584
8.	Gujarat(Transport Department)	860899	108018	968919	4420	964499
9.	Gujarat(Traffic Department)	7883079	492134	8375222	31036	8344186
10.	Haryana(Traffic Department)	3906707	635590	4542297	26505	4515792
11.	Himachal Pradesh(Traffic Department)	320934	75271	396206	26009	370197
12.	Jammu and Kashmir(Jammu Traffic Department)	1230612	63348	1293961	11290	1282671
13.	Jammu and Kashmir(Kashmir Traffic Department)	694417	38399	732816	23918	708898
14.	Karnataka(Traffic Department)	526	3990	4516	3681	835
15.	Kerala(Transport Department)	49362	11966	61328	11673	49655
16.	Kerala(Police Department)	559872	271451	831324	206770	624554
17.	Madhya Pradesh(Traffic Department)	2312710	147738	2460449	11641	2448808
18.	Maharashtra(Nashik Traffic Department)	49	40	89	0	89
19.	Maharashtra(Transport Department)	12317	564	12881	35	12846
20.	Manipur(Traffic Department)	21380	1819	23199	5	23194
21.	Manipur(Transport Department)	6674	455	7129	4	7125
22.	Meghalaya(Traffic Department)	3164	485	3649	12	3637
23.	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	895637	21229	916914	4520	912394
24.	Punjab(Traffic Department)	275	216	491	0	491
25.	Rajasthan(Traffic Department)	230825	66136	297004	41613	255391
26.	Tamil Nadu(Traffic Department)	128592	1919	130511	996	129515
27.	Tripura(Traffic Department)	48133	16927	65061	19594	45467
28.	Uttarakhand(Traffic Department)	186594	20384	206982	2059	204923
29.	Uttarakhand(Transport Department)	170541	28754	199297	1754	197543
30.	Uttar Pradesh(Traffic Department)	19321232	841984	20163251	39101	20124150
31.	West Bengal(Traffic Department)	163801	16357	180158	5215	174943
	TOTAL	**70968164**	**3797273**	**74765514**	**789927**	**73975587**

Status of Installation of Justice Clock in High Courts as on 30.04.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 30.04.2026

Sr. No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total number of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	47,77,027	59,43,67,574	57651282	1938788889
2	Andhra Pradesh	1312555	41696561	507789	224746165
3	Bombay	5972182	104918886	934018	6024830
4	Calcutta	365850	61091398	0	0
5	Chhattisgarh	244719	3678514	8318387	43503153
6	Delhi	467754	236451587	3353625	114797338
7	Gauhati – Arunachal Pradesh	223532	1076722	0	126322
8	Gauhati – Assam	0	29753593	0	155831203
9	Gauhati – Mizoram	26721	1350061	203072	2585374
10	Gauhati – Nagaland	0	1380000	0	694000
11	Gujarat	396106	3177585	1484110	7524272
12	Himachal Pradesh	385435	9067153	690420	2994985
13	Jammu & Kashmir	204046	41837024	1871558	32445350
14	Jharkhand	1007810	34083681	1221065	7229587
15	Karnataka	3081861	63110575	1403474	50892734
16	Kerala	1387658	88394490	1500650	23263165
17	Madhya Pradesh	3612929	257987668	13500000	724145995
18	Madras	4515595	233742488	13354751	221111663
19	Manipur	48969	6033538	37914	5954378
20	Meghalaya	0	1211210	0	3820961
21	Orissa	0	53313761	2889405	183875690
22	Patna	151734	24641214	3721757	37373880
23	Punjab & Haryana	2759432	303805552	16571232	703811841
24	Rajasthan	2242173	144236217	5377798	58513171
25	Sikkim	1248	1189020	7427	5446794
26	Telangana	2483281	137943872	819775	86155050
27	Tripura	20270	7662901	78133	753073
28	Uttarakhand	1172977	28145868	2582800	22970540
	Total	**36861864**	**2515348713**	**138080442**	**4665380403**

e-Committee Outreach/ Training Programmes Conducted as on 30.04.2026

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number. of Participants
1	04.04.2026	ECT_5_2026 ECT_8_2026	Andhra Pradesh Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary & Refresher programme for Court Staffs & N step Training	Administrative Head staff & Court Managers from every District & Administrative head, Nazarat, Process servers	2280
2	30.04.2026	ECT_11_2026	West Bengal Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc.	Technical Staffs/District System Administrator/ System Officers	41
3	30.04.2026	ECT_15_2026	West Bengal Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	12
4	04.04.2026 05.04.2026	ECT_13_2026 ECT_16_2026	Gujarat State Judicial Academy	Computer Skill enhancement Programme- Level I & II & Ecourts Programme at All-District Headquarters	Judicial officers of District Judiciary (All cader) & All Judicial officers of the District	1000
5	18.04.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	97
6	08.04.2026	ECT_4_2026	Himachal Pradesh	Advocate/ Advocate Clerk Ecourts	Advocate/ Advocate Clerk	103

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number. of Participants
			Judicial Academy	Programme at District Headquarters		
7	17.04.2026	ECT_4_2026	Himachal Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	95
8	12.04.2026 19.04.2026	ECT_4_2026 ECT_7_2026	Judicial Academy Jharkhand	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters & Advocate/ Advocate Clerk Ecourts Programme at Taluk/Village (once in 3 months)	Advocate/ Advocate Clerk	750
9	25.04.2026	ECT_13_2026 ECT_16_2026	Tamil Nadu State Judicial Academy	Computer Skill enhancement Programme- Level I & II & Ecourts Programme at All-District Headquarters	Judicial officers of District Judiciary (All cader) & All Judicial officers of the District	155
10	18.04.2026	ECT_11_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc.	Technical Staffs/District System Administrator/ System Officers	18
11	18.04.2026	ECT_4_2026 ECT_12_2026	Meghalaya State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District	Advocate/ Advocate Clerk	11

S.No.	Dates of Programmes	Programme Number	Conducting Institute	Title of Programme	Participants	Number. of Participants
				Headquarters & Computer Skill enhancement Programme- Level I & II		
12	18.04.2026	ECT_8_2026	Chandigarh Judicial Academy	Refresher programme for Court Staffs & NSTEP Training	Administrative head, Nazarat, Process servers	1854
13	26.04.2026	ECT_9_2026	Uttarakhand Judicial and Legal Academy	Refresher programme for Court Staff	Staff of District Judiciary	47
	TOTAL					**6463**